

In the Court of Judicial Magistrate No.I, Madurai,
Present: Tr.R.Karthikeyan, B.A., B.L.,
Judicial Magistrate No.I (FAC), Madurai,
Dated of this 15th May 2020
Cr.M.P.No. 1413 /2020

1) Arunpandian, S/o.Ravi @ Gulkhand Ravi.
2) Karthick, S/o.Ravi.

Petitioner

Vs

State through of
The Inspector of Police, Vilakkuthoon(L&O) P.S.
Cr.No.646/2020
U/s.341, 294(b), 324, 506(ii) IPC.

--Respondent

Bail Order

The Bail Petition received through e-Mail. Heard, Both sides through conference call. On perusal of records the petitioners/Accused are alleged to committed an offence U/s.341, 294(b), 324, 506(ii) IPC and same the Accused were remanded to Judicial custody from 08.05.2020. The petitioner counsel represented that the Petitioners/Accused are innocent and they have not committed any offence as alleged in F.I.R, and the injured was discharged from the hospital. The petitioners/Accused are ready to furnish sufficient sureties for their release and for future attendance. Hence, pray bail.

In turn reply received from Respondent Police and same the prosecution objected that the case is under investigation and both the accused have previous cases pending. If the petitioners/Accused may be released on bail they should be abscond and to tamper the witness. Hence, pray for dismissal.

In this circumstance, considering facts of the case, nature of the offence, period of custody, and the fact that the injured was discharged from the hospital, this court inclined to grant bail to the petitioners/ Accused with stringent conditions.

Accordingly the petitioner/ Accused is hereby ordered to be released on bail subject to the following conditions.

1. The petitioner shall execute own bond for a sum of Rs. 10,000/- for like sum to the satisfaction of this court. And the Petitioners are future direct to appear and execute a bond for a sum of Rs.10,000/-with two sureties each like sum within a week, after the Covid-19 lockdown.
2. The petitioner shall not tamper with evidence or witness either during investigation or trial.
3. The petitioners/ accused should make himself available for interrogation as and when required by the respondent police.
4. The petitioner shall not abscond either during investigation or trial,
5. The petitioner shall not commit any similar offence while on bail.


Judicial Magistrate No.I, (FAC),
Madurai.